

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP(CAA) 124/2017 In
CA(CAA) No. 86/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: **Armee Informatics Pvt. Ltd.**

Section of the Companies Act: **Section 230-232 of the Companies Act, 2013**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1. **SHRI NAVIN PAHWA**
WITH

SR. ADV

PETITIONER



2. **RITU SHAH**

ADV

ORDER

Learned Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioner.

Proof of service of notice on Statutory authorities filed.

Representation received from Regional Director.

Representation received from Income Department.

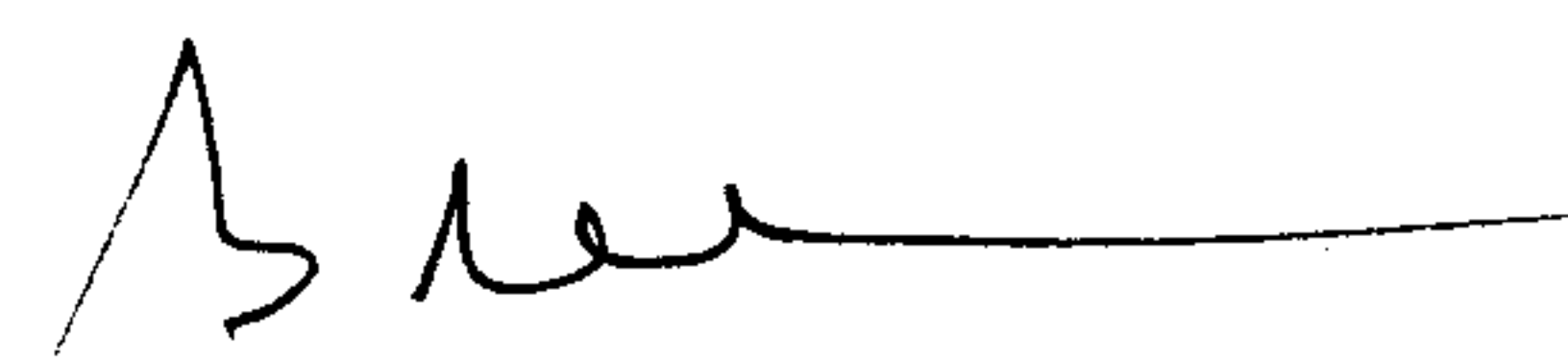
OL sent letter a dated 09.11.2017 requesting this Tribunal to issue direction to Transferor Company to submit the details.

Petitioner is directed to furnish required information to the OL.

List the matter on 08.12.2017


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL